## NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

## I.A. No. 95 of 2021 In Company Appeal (AT) (CH) (Ins) No.24 of 2021

[Application For Clarification of Order dated 26.03.2021 filed under Rule 11 of NCLAT Rules, 2016 passed by the National Company Law Appellate Tribunal, Chennai Bench in Company Appeal (AT)(CH)(Ins)No.24 of 2021]

## IN THE MATTER OF:

## M/s. OREN HYDROCARBONS PRIVATE LIMITED

28/2b, Saravana Street,

T.Nagar, Chennai 600 017 ... Applicant/Appellant/Corporate Debtor

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1. M/S. Akzo Nobel Industrial

Chemicals BV

Velperweg, 76, 6824 BM

Arnhem, The Netherlands ...1stRespondent/Operational Creditor

2. Mr. Asokan Nagarajan

F-1, First Floor, Block-2,

Diamond Homes

Kailash Avenue, Old Perungalathur,

Chennai – 600063

...2<sup>nd</sup> Respondent/Interim Resolution Professional

Present:

For Petitioner/Applicant/Appellant : Mr.A. Muraleedharun, Advocate

For 2<sup>nd</sup> Respondent : Mr.Arvind Pandiyan, Sr. Counsel (for IRP)

For Financial Creditor : Mr. Aditya Narayan Mahajan, Advocate

<u>ORDER</u>

**VIRTUAL MODE** 

Mr. Arvindh Pandian, Lr. Senior Counsel appearing for the 2<sup>nd</sup> Respondent / Resolution

Professional submits that for filing of 'Status Report' of 2<sup>nd</sup> Respondent/Resolution

Professional, the matter was adjourned to 29.04.2021 from 28.04.2021. Today, it is

informed on behalf of the 2<sup>nd</sup> Respondent/Resolution Professional that the 'Status

Report' was filed before the 'Office of the Registry' and the same is taken on record.

The Learned Counsel for the Applicant/Appellant is required to serve the copy of the

I.A.No.95 of 2021 to the Learned Counsel for Financial Creditor Mr.Aditya Narayan

Mahajan not only through e-mail but also through hard copy before the next date of

Hearing.

Also that Mr. Aditya Narayan Mahajan Learned Counsel appearing for the Financial

Creditor is permitted to file a short Reply/Response before the next date of hearing, of

course, after serving the copies to the Learned Counsels' appearing for the respective

parties.

List the matter on 04.06.2021.

[Justice Venugopal M] Member (Judicial)

> [V.P. Singh] Member (Technical)

30.04.2021 SE

Company Appeal (AT) (CH) (Ins) No.45 of 2021

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